

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 2

IA No. 1013/2024
In
CP(IB) No. 53/Chd/Hry/2024

IN THE MATTER OF:

Tirupati Minerals Private Limited

...Petitioner/ Operational Creditor

Vs.

Prakash Industries Limited

...Respondent/ Corporate Debtor

Under Section: 9 & 60(5), IBC 2016

Order delivered on 01.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in main CP and

Respondent in IA No. 1013/2024 : Mr. Gulshan Kumar Sachdev, Advocate

For the Respondent in main CP and

Applicant in IA No. 1013/2024 : Mr. Anand Chhibbar, Senior Advocate

Mr. Vaibhav Sahni, Advocate

ORDER

IA No. 1013/2024 and CP(IB) No. 53/Chd/Hry/2024

Heard. Let the notice of IA No. 1013/2024 be issued to the respondent.

Mr. Gulshan Kumar Sachdev, Advocate appears and accepts notice on behalf of the respondent in IA No. 1013/2024.

It is stated by learned senior counsel for the respondent/ corporate debtor that the matter has been settled between the parties and the settlement agreement dated 27.03.2024 has been placed on record vide IA No. 1013/2024 upon which it is stated by learned counsel for the petitioner that he may take instructions

from his client regarding the withdrawal of the main petition. List the matter on 07.05.2024 in priority list.

-sd-
(L. N. GUPTA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM